

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO.913  
TO BE ANSWERED ON 27<sup>TH</sup> JULY, 2021**

**PROVISIONS FOR REMOVAL OF DESIGNATED SMOKING AREAS UNDER  
COTPA, 2003**

**913 SHRI HARSHVARDHAN SINGH DUNGARPUR:  
SHRI K.T.S. TULSI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether there is any proposal or policy made by Government to remove the provision of allowing designated smoking areas under the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA) for tobacco control and to reduce second hand smoking as followed in other countries and

(b) if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) & (b): In the draft Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Bill, 2020, hosted in public domain for pre-legislative consultation, there is a provision related to this issue. The Ministry has received a large number of representations, comments and suggestions on the draft Bill, which are under examination.